क्र.स.	जिले का	ओवाई	सामान्य	विशेष	कुल
	नाम	ਟੀ			
7.	भावनगर	518	13423	631	14572
8.	भुज	138	10298	67	10503
9.	डांग,				
	दमण,				
	दादर और				
	नागर				
	हवेली	884	14320	160	15364
	सहित				
	वलसाड़				
10.	जामनगर	52	5377	146	5575
11.	दियू सहित	130	10488	212	10830
	जूनागढ़				
12.	हिम्मतनगर	9	4033	34	4076
13.	पालनपुर	1	3409	6	3416
14.	सुरेन्द्रनगर	0	2911	73	2984
15.	भुडूच	155	7196	199	7550
16.	गोधरा	22	4390	128	4540
17.	अमरेली	22	2768	35	2825
		5060	213669	5662	224391

Fak objection against wire lencmg ot border

587. DR. BAPU KALDATE: SHRIMATI KAMLA SINHA:

Will the Minister of HOME AFFAIRS be pleased to state: (a) whether it is a fact that the Pakistan has objected the barbedwire fencing questioning the status of the international border in the State of Jammu and Kashmir;

(b) if so, what are the details thereof; and

(c) what is the reaction of Government with regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI): (a) to (c) Yes, Sir. Pakistan contends that it is a working boundary and, constantly, our stand has been that the stretch of Jammu border is an international boundary.

Clearance of projects for Orissa

588. SHRI SANATAN BISI: Will the Minister of ENVIRONMENT AND FORESTS

be pleased to State:

(a) whether Government have cleared Sindol Hirakud and Chiplima B; J.E. Projects in Orissa; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) and (b) Hirakud Power Project Stage-Ill was accorded environmental clearance on 2nd July, 1982. Chiplima-B power project was not referred for environmental clearance. Sindol Power Project was rejected on 30th August, 1994 due to non submission of Environmental Management Plan. This is still awaited.

Deportation of foreign nationals from Assam

589. SHRI PARAG CHALIHA: SHRI SHIV CHARAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have since decided to repeal the sections of Assam Accord dealing with detection and deportation of foreigners in Assam;

(b) if so, its justification; and

(c) if not, what are the details of steps taken by Government to deal with the issue of foreign national in Assam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SYED SIBTEY RAZI): (a) No, Sir.

(b) Does not arise.

(c) The Citizenship Act, 1995, Illegal Migrants (Determination by Tribunals) Act, 1983 and Foreigners (Tribunals) Order, 1964 have been amended and the process of detection/expulsion of foreigners/illegal migrants is continuing. The work of construction of roads/fence along the Assam Bangladesh Border to check infiltration is in progress. Vigil on the border has also been stepped up. Tribunals under the Illegal Migrants (Determination by Tribunal) Act, 1983 are functioning in the State for detection, identification and expulsion of foreigners in accordance with the provisions of the Act.

Inquiries into the Disappearance/Death of Subhash Chandra Bose

590. SHRI K. R. MALKANI: Will the Minister of HOME AFFAIRS be pleased to state:

⁷⁹ WrittenAnswers